

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. II

Service Tax Appeal No. 52183 of 2016
With
Service Tax Miscellaneous Application No. 50324 of 2022
(on behalf of the Department)

(Arising out of Order-in-Original No. 38/Pr. Commr./ST/BPL-ST/2016 dated 31.03.2016 passed by the Principal Commissioner, Central Excise, Customs And Service Tax, Bhopal)

The Principal Commissioner, Central Excise, Appellant
Bhopal

VERSUS

M / s Coaltech Engineers Private Limited Respondent
Mansarovar Complex Hoshangabad Road
Bhopal (Madhya Pradesh)

Appearance

Shri Harsh Vardhan, Authorized Representative – for the
Department

Shri M. Mahipal, Chartered Accountant – for the Respondent

CORAM: HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)

DATE OF HEARING / DECISION : 24 / 05 / 2022

Final Order No. 50468 / 2022

Anil Choudhary

This appeal has been filed by the Revenue and the amount of tax in dispute is Rs.43,54,726/-. There is an application from the Revenue seeking permission to withdraw the appeal under the litigation policy as per instruction F. No. 390/Misc./116/2017/JC dated August 22, 2019 which has been registered in the Tribunal as ST/Misc./50324/2022-DB.

2. Accordingly, we dismiss this appeal as withdrawn and consequently the Miscellaneous application stands allowed.

(Dictated & pronounced in open Court)

(Anil Choudhary)
Member (Judicial)

(P.V. Subba Rao)
Member (Technical)

RM